SHRI SAMAR MUKHERJEE The CRP is used against us only and not to control riots

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SHRI K C PANT He made a surprising allegation that the riots had taken place with the connivance of the Centre It is an amazing statement. It is an irresponsible statement. I would strongly protest against such statements which only tend to exacerbate the feelings that already exist in that area

SHRI SAMAR MUKHERJEE That is because there is a general movement against the high prices of foodgrams

SHRI JYOTIRMOY BOSU (Diamoni Harbour) I had given notices about two things

श्री ग्रटल बिहारी बाजपेयी: मर्ला महो-दय ने पार्लियामटरी डेलीगेशन के बार में कुछ नहीं कहा है। वह कह रह है कि श्रासाम म स्थिति शान्त है। मैम्बरों के वहा जान स स्थिति श्रीर भी शान्त हो जायगी, बिगटगी नहीं।

SHRI SAMAR GUHA That has teen the demand of the whole House

MR SPEAKER The hon Miniter had made it very clear

श्री समर गुह जब एक मैम्बर का वहा श्रेजा जा रहा है, तो क्या पार्लियामट के मैम्बर्ज को कलेक्टिवली नहीं भेजा जासकता है। यह सारे झापोजीशन की डिमाड है।

MR. SPEAKER Usually, we allow only half an hour for the calling attention motice, and we sometimes take it up to 45 minutes. But today it has taken more than 1½ hours. This is the third time in this week that the calling attention notice, has taken up so much time.

SHRI JYOTIRMOY BOSU Since the hon Prime Minister is here, she may make a statement about the feasibility of sending an MPs delegation to Assam We have been asking for it for a very long time. You could help us in this regard.

13.35 hrs.

RF PROCEEDINGS OF THE HOUSE

SHRI JYOTIRMOY BOSU (Diamond Harbour) I had written to you about two things May I read out? I suo motu wish to say the following which I had written to you immediately

MR SPEAKER That is already expunsed Where does his suo motu come in now?

SHRI JYOTIRMOY BOSU I do not want to offend Shii Raj Bahadui and I do not want that he snould be left huit So I only want to say that I have my recards for him and I do not wish to huit him at all He is a good man, there is no difficulty in saying that personally, he is a good man

MR SPFAKER One thing is there that that is already expunsed. All that he can safely do now is not to offend him in future.

SHRI JYOTIRMOY BOSU All 11Lht Sir

But unfortunately I have another un pleasant task and that is in regard to the privilege motion about the four motions that I had moved in this House in this session. That has to be taken up. That is a very unpleasant task Shri Raj Bahadur had in his speech said-I am told that you Sir, have already heard the tape record and it says that he said-th it Shri Jyotirmoy Bosu had moved four motions in this session. That is number Number two on top of this the record was altered-I would not use the word 'tampering' just now There are two things There is a clear case of privilege Now I seek your permission to allow me to raise this question of breach of privilege

SHR1 S. A. SHAMIM (Srinagar): Against his respected friend, Shri Raj Bahadur.

MR. SPEAKER: No, no. I saw the record. Normally we have the proceedings. I shall make the position very clear. The proceedings are taken from the Reporters' copy. In this case in what had appeared in the proceedings coming from the Reporters' copy, I do not think in between there is any tempering. The tape-recording is there. I think in this case Shri Jyotirmoy Bosu is correct there (Interruptions).

AN HON. MEMBER: Privilege comes,

MR. SPEAKER: The tape-recording is there. The Minister explained it (Interruptions).

SHRI JYOTIRMOY BOSU: It is a question of privilege.

MR. SPEAKER: No question of privilege. Sometimes, when all of you are speaking, the Reporter takes it wrong. Tampering iomes in if there is some change in between. Sometimes, when all of you are speaking, the Reporters do not catch it. In that case, we leave it to the Members to correct. They can correct it. In this case, somehow, unfortunately, it happened. I have laid the position as it is before you. I request that this may be dropped.

SOME HON. MEMBERS: Yes, yes.

SHRI JYOTIRMOY BOSU: As per your desire that it should be dropped, and since you have made the position clear that he had said it, which was incorrectly put in the proceedings, I drop it on your request.

But I wish Shri Raj Bahadur.... (Interruptions).

SHRI S. M. BANERJEE (Kanpur): What about my privilege motion against Shri S. N. Mishra? (Interruptions).

MR. SPEAKER: I have got it. I am waiting for the member. You mean that matter about the Balayogi?

SHRI S. M. BANERJEE: Yes.

MR. SPEAKER: It is with me. It is there. I will discuss with him.

There was also a case, similar to this recording. Some similar sounding words somehow are mistyped (Interruptions). You are interested in keeping it alive.

SHRI S. M. BANERJEE: Kindly allow me to make a submission.

MR. SPEAKER: You see me later on.

SHRI S. M. BANERJEE: He may not attend the House (Interruptions). I have a document which is addressed to the Prime Minister, copies of which have been distributed, in which my leader, Shri Indrajit Gupta, hav been attacked.

MR. SPEAKER: I will ask both of you to see me in my Chamber.

A similar mistake happened yesterday, to which reference was made by Shri Kachwai. It is a similar mistake of translation. They thought this Nivesh was another Bill. But it was some translation of that.

SHRI S. M. BANERJEE: I rise on a point of order. The House cannot be misled like this. It was no question of translation. This is the letter:

"My dear Mrs. Gandhi, I learnt this afternoon..."

MR. SPEAKER: No, no. Unless I call you....(Interruptions). Are you listening to me? So long as I am on my legs, nothing else will go on record.

SHRI S. M. BANERJEE: Do I take it that the privilege motion has been refused?

MR. SPEAKER: I will explain to you and then refuse it.

SHRI S. M. BANERJEE: When will you explain it?

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MR. SPEAKER: I will explain it to you and if you are not convinced then I will think about it. There is nothing in that but I thought it must be brought to your notice. (Interruptions). Order, order.

SHRI S. M. BANERJEE: Sir, let the whole thing be laid on the Table of the House. (Intercuptions). Let me lay it

MR. SPEAKER: Order, please. You are not called by me Nothing will go on record.

SHRI S. M. BANERJEE: Kindly allow me to say that whatever Mr. Shambu Nath Misra is circulating.⁴ * *

MR. SPEAKER: Order, order. Please do not use such words.

SHRI K. S. CHAVDA: Sir, regarding the reply of the Deputy Minister of Foreign Trade with regard to my letter to you, of the 18th December, I wish to say that this reply says that the Prime Minister's Secretariat as well as the Foreign Trade Ministry have received no complaint, but there is the original copy of the paper....(Interruptions).

MR. SPEAKER: Please send it to me. You write to me. Do not bring it here so abruptly.

SHRI K. S. CHAVDA: What should I do?

MR. SPEAKER: I have said that you may send it to me. Whatever is your comment, send it to me. (Interruptions).

SHRI K N. TIWARI (Bettiah): Sir, is it proper? I am referring to what Mr. Banerjee said. Is it permissible?**

MR. SPEAKER: I have not allowed him. I told him that so long as I am here standing, he cannot speak like that. (Interruptions) Order, order Mr. Shastri.

SHRI S M. BANERJEE: Why don't you allow me to read the whole thing.

MR SPEAKER: 1 am not allowing.

SHRI S. M. BANERJEE. Why? It is a privilege motion.

MR. SPEAKER: I have not allowed your privilege motion. It is no privilege motion. You want to know why. This is not a privilege motion.

SHRI S. M BANERJEE: Why should the leader of that party only be the leader? The leader of my party also is a leader.

SHRI S. A. SHAMIM: Even I am a leader of a party! (Interruptions).

SHRI S. M. BANERJEE: Today you may laugh it out. But the question is more serious. (Interruptions).

MR. SPEAKER: You are disturbing the House. I have not called you. I have not allowed it.

SHRI S. M. BANERJEE: I am not disturbing. (Interruptions).

SHRI INDRAJIT GUPTA (Alipore):
Sir, may I seek one guidance from you?
Am I to take it from your observation—
I do not want to bring in any personal element into this—that it is open to any
Member of this Houe to multiply and circulate a document containing palpable falsehood against another Member and there is no remedy for it? That is all I want to know from you. You tell us there is no remedy here; we know how to deal with such people elsewhere. (Interruptions).

AN HON. MEMBER: We also know how to deal with you all.

SHRI INDRAJIT GUPTA: These devotees of the Balyogi * * (Interruptions).

SHRI S. M. BANERJEE: **

^{**}Expunsed as ordered by the Chair.

श्री रामाश्वतार शास्त्री (पटना): मैं यह निवंदन कर रहा था कि पूरे हिन्दुस्नान के लगभग 30 हजार स्टेमन मास्टर और प्रमिस्टेट स्टेशन मास्टर और प्रमिस्टेट स्टेशन मास्टर आसहयोग आन्दोलन कर रहे हैं 16 दिमम्बर मे तो मैं चाहूंगा कि उस के बारे मे उप-रेल मंत्री जो यहा मौजद है, वह एक ब्यान दें, उन से बातें करे । उन का टैन प्याइंट डिमाड है और मेरे पास कलकते से चिट्ठी आई है कि ए. आई सी सी. के नुमाइदे उन को वहा जा जा कर टेरराइज कर रहे हैं और उन के आन्दोलन करने में दिक्कन पैदा कर रहे हैं। तो इस के बारे में वह एक ब्यान दं कि उन की मांग क्या है? मरकार की नीति क्या है और उम का हल वह कैंसे निकालना भाहते हैं?

SOME HON. MEMBERS rose . . . (Interruptions).

MR SPEAKER: All of you please sit down; you are peaking without my per mission.

SHRI SAMAR GUHA (Contai): 1hat word** should not be there.

MR SPEAKFR. It will not be there.

SHRI S. M. BANERJEE: I withdraw that word*' let only the other remain.

SHRI JYOTIRMOY BOSU: I wrote to you about the Metro Goldwyn Meyer employees. There has been a conspiracy between one set of Indians and another set of Americans....

MR. SPEAKER: By writing you do not get my permission.

SHRI JYOTIRMOY BOSU:@

MR. SPEAKER: I have not allowed you; it will not go on record. There is

no provision m the Rule that I should allow anything to come in this House at any time. You should come through proper channel.

SHRI JYOTIRMOY BOSU: May I make one submission taking only half a minute? I wrote to you.

MR. SPEAKER: No. 1 have not called. you.

13.46 hrs.

PAPERS LAID ON THE TABLE
ANNUAL ACCOUNT OF MORMUGAO PORT
TRUST FOR 1970-71 AND AUDIT REPORT
THEREON

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR):

I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust for the year 1970 71 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

[Placed in Library See No LT-4104/72].

ANNUAL RIPORT OF COAL MINIS LABOUR WEIFARE ORGANISATION

THE DFPUTY MINISTER IN THE MINISTRY OF I ABOUR REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri R K. Khadilkar, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1970 71 [Placed in Library. See No LT-4105/72].

REVIEW AND ANNUAL REPORT OF HINDUS-TAN STEEL LIMITED, RANCHI

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1971-72.

^{**}Expunged as ordered by the Chair.

[@]Not recorded.